

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.53/Chd/HP/2019**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

M/s Guru Nanak Cranes

...Petitioner-Operational Creditor

Versus

Inox Wind Limited

...Respondent-Corporate Debtor

Present: Mr. Vipul Joshi, Advocate, for Ms. Samiya Singh, Advocate, for the  
Petitioner  
Mr. Aashish Chopra with Ms. Niharika Sharma, Advocates, for the  
Respondent

The learned counsel for the respondent seeks some time for filing the  
reply. The reply be filed by 06.09.2019 with copy advance to the counsel  
opposite and rejoinder thereto if any, be filed by 13.09.2019 with copy advance  
to the counsel opposite. The matter is adjourned to 16.09.2019.

Sd/-  
(M.K. Shrawat)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

July 25, 2019  
Mohit Kumar